

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 22**  
**(IB)-915(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP

.... Petitioner/Applicant

Vs.

Puja Aggarwal

.... Respondent

**Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP

: Adv. Abhishek Devgan with Mr. Manohar Lal Vij, RP

**ORDER**

**IA-103/2024**

Mr. Abhishek Devgan, Ld. Counsel for the RP appears physically and seeks listing of this matter on 09.07.2024 with the connected matter.

At his request, list this matter **on 09.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**